

PURCHASE OF STERLING SECURITIES

*177. **SHRI P. C. BHANJ DEO:** Will the Minister for FINANCE be pleased to state the amount of purchases of sterling securities at their lower values after the rise in the Bank Rate in London in November 1951 against the Cash Balance Investment Account of Government?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): No sterling securities are purchased for the Cash Balance Investment Account of Government.

AUDIT OF REHABILITATION FINANCE ADMINISTRATION ACCOUNTS

127. **DR. R. P. DUBE:** Will the Minister for FINANCE be pleased to state:

(a) the date on which the Rehabilitation Finance Administration was set up;

(b) whether the accounts of this Administration have been audited since that date;

(c) the date on which its audited balance sheet is likely to be published; and

(d) the names of the auditors of this Administration?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): (a) 1st June 1948.

(b) The accounts for the years 1948, 1949 and 1950 have already been audited by Messrs. A. F. Ferguson & Co.; the accounts for the year 1951 are under audit by the same firm and it is learnt that the work is nearing completion; the Comptroller and Auditor-General of India has taken up the audit of the accounts for 1952.

(c) Under section 16(4) of the Rehabilitation Finance Administration Act, 1948 [as amended by section 5 of the Rehabilitation Finance Administration (Amendment) Act, 1953], the accounts of the Administration, with

the Comptroller and Auditor-General's audit report will be laid before both Houses of Parliament as soon as they are received. The accounts and audit report for the year 1951 will also be laid accordingly.

(d) Messrs. A. F. Ferguson & Co. have been the Auditors since inception. Section 16 of the Rehabilitation Finance Administration Act, 1948, was amended in 1953 and it authorises the Comptroller and Auditor-General to undertake the audit.

LOANS BY THE INDUSTRIAL FINANCE CORPORATION TO INDUSTRIES

128. **DR. R. P. DUBE:** Will the Minister for FINANCE be pleased to state whether the loans granted by the Industrial Finance Corporation are mainly confined to the industries covered by the Industries (Development and Regulation) Act, 1951?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): The Industries (Development and Regulation) Act, 1951, was passed in 1951, while the Industrial Finance Corporation commenced its operations in 1948. While, since the passing of the law, in all cases the Industrial Finance Corporation insisted upon the obtaining of a licence under that Act wherever such licence was necessary, some loans have been made by the Industrial Finance Corporation to industries to which the Act does not apply. A much larger number of loans has, however, been given in respect of industries scheduled under that Act.

LOANS GIVEN BY THE INDUSTRIAL FINANCE CORPORATION

129. **DR. R. P. DUBE:** Will the Minister for FINANCE be pleased to state the number of cases in which loans have been given by the Industrial Finance Corporation—

(i) without the personal guarantee from the directors and managing agents of the borrowing companies; and